

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3159**  
ANSWERED ON - 19/03/2026

**E-SEVA KENDRAS**

3159 SHRI UJJWAL DEORAO NIKAM:  
SHRI MAYANKKUMAR NAYAK:  
DR. PARMAR JASHVANTSINH SALAMSINH:  
DR. BHAGWAT KARAD:  
SHRI ASHOKRAO SHANKARRAO CHAVAN:  
DR. MEDHA VISHRAM KULKARNI:  
SHRI BABUBHAI JESANGBHAI DESAI:  
SHRI SADANAND MHALU SHET TANAVADE:  
SHRI LAHAR SINGH SIROYA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the salient features of e-Seva Kendras;
- (b) the details of achievements made thereunder, so far;
- (c) the details of facilities being provided through such Kendras;
- (d) the details of such Kendras set up by Government, State wise, so far; and
- (e) the details of funds sanctioned, allocated and utilised for setting up such Kendras in States and UTs including the target set in this regard?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

**(a) to (c):** e-Sewa Kendras have been established under the eCourts Mission Mode Project as a One-Stop Digital Centre for the common litigant /advocates to cater to their eCourt related digital needs. The salient features of e-Sewa Kendras and facilities provided are as under:

- (i) Serve as facilitation centres established in the court complexes to bridge the digital divide for litigants and advocates and provide guided assistance for accessing the various online

services under the eCourts ecosystem, ensuring that citizens who lack adequate digital resources are not excluded.

- (ii) Facilitate adoption of e-filing, online payments (i.e. e-payment of court fees, fines and penalties), and virtual court services across all High Court jurisdictions including support for these services such as assistance with scanning of documents etc.
- (iii) Assist citizens in obtaining case status, cause lists, orders and judgments available on the eCourts portal and assist litigants and advocates during court hearings conducted through video conferencing.
- (iv) Provide guidance on free legal services available from the District Legal Services Authority and High Court Legal Services Committee.
- (v) Enable litigants and advocates to access various digital judicial services without requiring advanced technological resources or digital literacy.
- (vi) Act as an effective bridge between the judiciary and those sections of the population who do not possess adequate digital infrastructure, thereby advancing the eCourts Phase-III objective of 'access and inclusion'.

**(d):** e-Sewa Kendras have been established in the jurisdictions of all High Courts, covering District and Subordinate Courts across the States and Union Territories. e-Sewa Kendras are functional in all 28 High Court jurisdictions, with a total of 2,444 centres operational (48 in High Courts and 2,396 in District Courts). The State/UT-wise details of eSewa Kendras as on 31.01.2026 are at **Annexure – I**.

**(e):** Under eCourts Project Phase III, provision has been made for establishment of e-Sewa Kendras across court complexes with a financial outlay of ₹394.48 crore and a target of establishing centres in approximately 4,400 court complexes across the country. Funds are released to all High Courts on the recommendation of eCommittee, Supreme Court of India. A total of ₹257.35 crore has been sanctioned and ₹169.56 crore has been utilised as on date under the eCourts project for establishing e-Sewa Kendras across all States and UTs.

\*\*\*

**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA UNSTARRED  
QUESTION NO. 3159 FOR 19.03.2026 REGARDING E-SEVA KENDRAS**

**Status of implementation of e-Sewa Kendras as on 31.01.2026:**

S. No.	High Court	Functioning e-Sewa Kendras in High Courts (A)	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	2	111	113
2	Andhra Pradesh	4	34	38
3	Bombay	3	351	354
4	Calcutta	1	44	45
5	Chhattisgarh	1	23	24
6	Delhi	1	13	14
7	Gauhati – Arunachal Pradesh	1	29	30
8	Gauhati – Assam	2	78	80
9	Gauhati – Mizoram	1	8	9
10	Gauhati – Nagaland	1	11	12
11	Gujarat	1	195	196
12	Himachal Pradesh	1	22	23
13	Jammu & Kashmir	2	25	27
14	Jharkhand	2	62	64
15	Karnataka	3	75	78
16	Kerala	1	161	162
17	Madhya Pradesh	3	229	232
18	Madras	7	310	317
19	Manipur	1	21	22
20	Meghalaya	1	16	17
21	Orissa	1	183	184
22	Patna	1	92	93
23	Punjab & Haryana	1	123	124
24	Rajasthan	2	17	19
25	Sikkim	1	10	11
26	Telangana	1	98	99
27	Tripura	1	16	17
28	Uttarakhand	1	39	40
	<b>Total</b>	<b>48</b>	<b>2396</b>	<b>2444</b>

**Source:** eCommittee, Supreme Court of India.

\*\*\*